

THE MINISTER OF ENERGY
(SHRI P. RAMACHANDARN): (a)
Yes, Sir. Statement I is enclosed.

(b) to (d)¹. Statement II is enclosed.

STATEMENT I

The main demands contained in the demand notice and the position in respect of these, as reported by the Eastern Coalfields Limited, is as follows:—

(i) *Demand for opening the closed inclines and quarries of the Selected Fatka Colliery re-opening the hard coke Bhatta of Selected Fatka Colliery and re-opening the Khas Shyampur Colliery.*

There had been indiscriminate mining in the Selected Fatka Colliery and the mine had also been flooded. Technical investigations to examine the possibility of reopening the mine have been undertaken. Some workings have already been started and by the end of May, 1977, 686 workmen who were on the rolls of this colliery on 31-1-1973 had been absorbed. The question regarding the hard coke Bhatta of this colliery is *sub judice* in the Calcutta High Court. As regards the Khas Syampur Section of the Shyampur 'A' Colliery, adverse mining conditions have made its reopening very difficult. All the workers of Khas Shyampur Section have been absorbed in the Shyampur 'A' Colliery.

(ii) *Review of the cases of the workmen retired or whose names were struck off on various grounds.*

No workmen was retired except on attaining the age of superannuation or on grounds of medical unfitness. The cases of the latter category were given a chance to appeal. As regards terminating the services of the workmen, it was done only in such cases where the worker concerned had remained absent unauthorisedly and without valid reasons for more than a month. Under the standing orders, an unauthorised absence of

10 days or more makes a workman liable to termination of his services.

(iii) *Demand to re-open Boka Pahari Colliery.*

This colliery does not belong to the Eastern Coalfields Limited and was being illegally run.

(iv) *Abolition of Contract System.*

The jobs for which employment of contract labour has been legally prohibited are being done departmentally.

STATEMENT II

The following statement indicates the number of workers whose employment was terminated in Area VIII of the Eastern Coalfields Limited during the emergency in different categories, as reported by the Company:—

(1) Services terminated or names struck off on grounds of unauthorised absence (including those who were untraceable)	834
(2) Medically unfit.	249
(3) Dismissed on proved charges of misconduct	17
	1100

The workers found medically unfit were given a chance to appeal against the decision of the Medical Board. Of the 49 workers who availed of this opportunity, 24 were reinstated on consideration of their appeal.

As regards others, normal channels of redress are available to those employees who have any grievance.

Fly-over for Nangal Raya-Delhi Cantt. Railway Crossing

4951. SHRI MOHAN JAIN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the construction of the fly-over has been sanctioned for Nangal Raya-Delhi Cantt. Railway crossing long back;

(b) whether any tenders have been called and work entrusted to any party;

(c) the reasons for the delay in starting the construction work; and

(d) when the actual construction work is likely to be taken in hand and by what time it would be completed?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes Sir.

(b) Not yet Sir.

(c) One of the approaches of the proposed bridge falls in the cantonment area and requires the clearance of Defence authorities. This has not yet been given and the work cannot be started unless this clearance is given. Efforts by the Delhi Municipal Corporation are, however, continuing to persuade the Defence authorities to give necessary clearance.

(d) It is expected that after the work is awarded, it will take about 3 years for completing the project.

Pension to the Family of Dead Ex-Servicemen

4952. SHRI DURGA CHAND: Will the Minister of DEFENCE be pleased to state:

(a) whether no pension is given to the family of those ex-servicemen who die within one year of their retirement from the service;

(b) if so, what are the reasons therefor;

(c) whether this facility is given to civilian employees; and

(d) if so, whether this facility is proposed to be provided to ex-servicemen placed under similar circumstances?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). The widows of Service personnel who retire with a retiring/disability or invalid pension are entitled to family pension irrespective of whether death takes place within one year of retirement or thereafter. However, the widows of those personnel who retire without earning a pension themselves are not entitled to family pension.

(c) and (d). The position indicated above holds good both for civilian employees and service personnel.

Subordinate Services Commission

4953. SHRI GIRDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Subordinate Services Commission has started functioning to fill up various posts of Group 'C' in Government offices;

(b) if so, functions in details thereof;

(c) whether the employees who are already in Government service will be given any relaxation in age or qualifications etc., by the Subordinate Services Commission as has usually been given to the departmental candidates; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir.

(b) A copy of the Resolution regarding the setting up of the Commission which indicates its functions is laid on the Table of the House. [Placed in Library. See No. LT-847/77].

(c) The employees concerned will be eligible for such relaxations if any, as are provided for in the recruitment rules applicable to the posts-services concerned.